

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**CONTEMPT PETITION (C) NO.180/30/2019 IN
O.A. NO. 78 OF 2015**

Dated, this the 19th day of July, 2019.

CORAM:

**HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr. ASHISH KALIA, JUDICIAL MEMBER**

1. N. Chandralal, 52 years,
S/o. Nanukuttan,
Senior Clerk, Office of the Senior Divisional Mechanical Engineer/
Southern Railway/Trivandrum Division,
Residing at: "Lal Bhavan", Pouikuzhy, Ochira (P.O.),
Kollam District – 690 526.
2. B. Sudhirkumar, 53 years,
S/o. Bhaskaran Pillai,
Retired Senior Clerk,
Office of the Senior Divisional Mechanical Engineer/
Southern Railway/Trivandrum Division,
Permanent Address: "Pournami", Near KPHS,
Kalluvathukkal (P.O),
Kollam District – 691 578.

- Petitioners/
Applicants in the O.A.

[By Advocate Mr. T.C. Govindaswamy]

Versus

B.A. Aravind,
Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Thiruvananthapuram – 695 014.

- Respondent/
Respondent in O.A

[By Advocate Mr. Sunil Jacob Jose]

The Contempt Petition (Civil) having been heard on 19.07.2019,
the Tribunal on the same day delivered the following:

O R D E R : (Oral)
Per: Bharat Bhushan, Administrative Member

Today, an affidavit has been filed in compliance with the order
of this Tribunal enclosing a copy of the Memorandum dated 03.07.2019
granting the applicant's benefits as prayed for and a copy of the cheque

dated 17.07.2019 in favour of Shri Sudhir Kumar. B and we are satisfied that there is substantial compliance. The cheque is handed over to the learned counsel for the petitioner by the respondents before this Court.

2. Hence, the Contempt Petition is closed with liberty to the applicants to approach this Tribunal, if grievance subsists. Notice stands discharged. No order as to costs.

(Dated, 19th July, 2019.)

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

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Annexures of the Petitioner

Annexure P-1 : A true copy of the order in O.A No. 180/0078/2015 dated 20.07.2018 rendered by this Hon'ble Tribunal.

Annexure P-2 : A true copy of the communication dated 05.11.2018 sent by the 1st Petitioner, addressed to the respondent.

Annexure P-3 : A true copy of the communication dated 13.11.2018 sent by the 1st Petitioner, addressed to the respondent.

Annexure P-4 : A true copy of the communication dated 01.02.2019 sent by the 1st Petitioner, addressed to the respondent.

Annexure P-5 : A true copy of the communication dated 30.10.2018 sent by the 2nd Petitioner, addressed to the respondent.

Annexure P-6 : A true copy of the communication dated 10.01.2019 sent by the 2nd Petitioner, addressed to the respondent.

Annexure P-7 : A true copy of the communication dated 28.01.2019 sent by the 2nd Petitioner, addressed to the respondent.

Annexures of the respondents

Annexure R-1 : True copy of the Memorandum No. P.535/ IV/ VI PC/MACP/ANC/Min/C&W dated 03.07.2019.

Annexure R-2 : True copy of the Cheque No 352423 dt. 17.07.2019
